

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/892(CH)2024

In

CP (IB) No. 263/Chd/Hry/2018

(Admitted)

(NCLAT Directions)

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd

...Petitioner-Financial Creditor

Versus

Zenica Cars India Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 04.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.05.2024.

Sd/-
Court Officer